

Life Lost due to Family Planning Drive

764. DR. VASANT KUMAR PANDIT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) number of people who lost their lives State-wise due to Family Planning Drive during the period 1974-75 and 1975-76;

(b) number of persons held responsible for the death and action taken against them; and

(c) the nature of compensation given to the family of the dead persons?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) to (c). Information is being collected from the States and Union Territories and would be laid on the Table of the Lok Sabha.

Strike by Workers of Hindustan Lever Ltd., Bombay

765. DR. VASANT KUMAR PANDIT: Will the Minister of PARLIAMETARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the workers of the Hindustan Lever Ltd., Bombay have been on strike since March, 1977;

(b) the estimated loss of production and loss of wages to the workers thereby; and

(c) whether Government have made efforts to bring reconciliation to end the strike?

THE MINISTER OF PARLIAMETARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (c). The matter falls essentially in the State sphere and was brought to the notice of the Government of Maharashtra. According to available information the strike resorted to by the workers of this unit in protest against the alleged delay by the management in settling their demands

was called off from May 12, 1977 following a settlement signed by the parties at the intervention of the State Labour Minister.

Indian Iron and Steel (Acquisition of Shares) Act, 1976

766. SHRI SHAMBHU NATH CHATURVEDI: Will the Minister of STEEL AND MINES be pleased to state:

(a) Government are aware that a very anomalous situation has been created because under the Indian Iron and Steel (Acquisition of Shares) Act, 1976, compensation for the acquired shares has been made payable to registered holders as on 17th July, 1976, the date of vesting instead of to the actual owners who purchased there in blank transfers while the shares are afloat on the stock exchanges and such transfers though perfectly valid are not required to be registered in the books of the company until the following book closing; and

(b) whether Government propose to take early steps to remedy this situation by suitably amending the law to enable the rightful owners to receive their due compensation and thereby restore confidence among the investors?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK):

(a) Representations to this effect have been received from two Stock Exchanges;

(b) No amendment of the Act is considered necessary. Under the Company Law, only the registered shareholder is recognised by the Company. On the transfer of a share, where the name of the transferee is not entered in the instrument of transfer, an equitable trust arises between the transferor and the transferee. Such a trust is not recognised under the Company Law. The manner in which the blank transferee can enforce the equitable trust between himself and the registered